

# Insolvency and Bankruptcy Board of India

## Status Note on Service Providers

### Insolvency Professional Agencies

1. IPAs are front-line regulators and responsible for developing and regulating the insolvency profession. They discharge three kinds of functions, namely, quasi-legislative, executive, and quasi-judicial. The quasi-legislative functions cover laying down standards and code of conduct through byelaws, which are binding on all members. The executive functions include monitoring, inspection, and investigation of professional members on a regular basis, addressing grievances of aggrieved parties, gathering information about their performance, etc., with the overarching objective of promoting best practices and conduct by IPs. The quasi-judicial functions include dealing with complaints against members and taking suitable disciplinary actions. As of May 31, 2024, there are three IPAs registered in accordance with the Code and Regulations. Table 1 presents the details of their activities.

**Table 1: Activities by IPAs**

Period	Number of					
	Pre-registration Courses conducted	CPE Programmes conducted	Training Workshops for IPs	Other Workshops/ Webinars/ Roundtables/ seminars	Disciplinary Orders Issued	Complaints forwarded by IBBI disposed
2018-19	16	-	07	100	04	11
2019-20	11	30	09	157	09	127
2020-21**	14	193	66	102	42	102
2021-22	13	133	56	81	23	12
2022-23	15	231	104	192	85	125
2023-24	03	198	61	135	49	179
Apr-May, 2024	03	35	14	22	-	37
<b>Total</b>	<b>75</b>	<b>820</b>	<b>317</b>	<b>789</b>	<b>212</b>	<b>593</b>

\*\*Updated as per reconciled data

### Insolvency Professionals

2. An individual, who is enrolled with an IPA as a professional member and has the required qualification and experience and passed the Limited Insolvency Examination, is registered as an IP. Pursuant to the IBBI (Insolvency Professionals) (Fourth Amendment) Regulations, 2022 read with the IBBI (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2022, the IPEs have been permitted to be registered as IP to carry on the activities of an IP. An IP needs an authorization for assignment (AFA) to take up an assignment under the Code with effect from January 1, 2020. The details pertaining to registration of IPs and the status thereof as on May 31, 2024, is given in Table 2 to 5 below:

**Table 2: Registration and Cancellation of Registration of IPs**

Year / Quarter	Registered at the beginning of the period	Registered during the period	Cancelled during the period on account of			Registered at the end of the period
			Disciplinary Process	Failing to fulfil the continuing requirement of 'fit and proper person' status	Death	
2016 - 17 (Nov - Dec) #	0	977	0	0	0	977
2016 - 17 (Jan - Mar)	0	96	0	0	0	96
2017 - 18	96	1716	0	0	0	1812
2018 - 19	1812	648	4	0	0	2456
2019 - 20	2456	554	0	1	5	3004
2020 - 21	3004	506	0	1	5	3504
2021 - 22	3504	549	1	0	8	4044
2022 - 23	4044	209	2	0	5	4246
2023 - 24	4246	116	3	0	7	4352
Apr-May, 2024	4352	21	0	0	0	4373
<b>Total (Individual)</b>	<b>NA</b>	<b>4415</b>	<b>10</b>	<b>2</b>	<b>30</b>	<b>4373</b>
<b>Total (IPE as IP)</b>	<b>NA</b>	<b>79</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>79</b>
<b>Grand Total</b>	<b>NA</b>	<b>4494</b>	<b>10</b>	<b>2</b>	<b>30</b>	<b>4452</b>

# Registration with validity of six months. These registrations expired by June 30, 2017.

**Table 3: Registered IPs and AFAs as on May 31, 2024**

City / Region	Registered IPs				IPs having AFA#			
	IIP of ICAI	ICSI IIP	IPA of ICMAI	Total	IIP of ICAI	ICSI IIP	IPA of ICMAI	Total
New Delhi	507	295	96	898	254	149	52	455
Rest of Northern Region	513	216	82	811	226	109	29	364
Mumbai	439	154	40	633	228	77	20	325
Rest of Western Region	369	134	52	555	205	66	21	292
Chennai	156	91	22	269	70	40	12	122
Rest of Southern Region	451	237	89	777	195	119	55	369
Kolkata	238	42	26	306	129	23	15	167
Rest of Eastern Region	80	32	12	124	36	16	5	57
<b>Total (Individual)</b>	<b>2753</b>	<b>1201</b>	<b>419</b>	<b>4373</b>	<b>1343</b>	<b>599</b>	<b>209</b>	<b>2151</b>
<b>Total (IPE as IP)</b>	<b>44</b>	<b>13</b>	<b>22</b>	<b>79</b>	<b>17</b>	<b>7</b>	<b>17</b>	<b>41</b>
<b>Grand Total</b>	<b>2797</b>	<b>1214</b>	<b>441</b>	<b>4452</b>	<b>1360</b>	<b>606</b>	<b>226</b>	<b>2192</b>

# Excluding 1087 AFAs which are expired / not renewed.

**Table 4: Distribution of IPs (Individual) as per their Eligibility as on May 31, 2024**

Eligibility	No. of IPs		
	Male	Female	Total
Member of ICAI	2175	219	2394
Member of ICSI	597	135	732
Member of ICMAI	185	19	204
Member of Bar Council	235	33	268
Managerial Experience	701	36	737
GIP Qualified	32	6	38
<b>Total</b>	<b>3925</b>	<b>448</b>	<b>4373</b>

**Table 5: Age Profile of IPs (Individual) as on May 31, 2024**

Age Group (in years)	Registered IPs				IPs having AFA#			
	IIP of ICAI	ICSI IIP	IPA of ICMAI	Total	IIP of ICAI	ICSI IIP	IPA of ICMAI	Total
≥ 30	14	4		18	11	2		13
> 30 ≤ 40	189	68	14	271	111	39	6	156
> 40 ≤ 50	959	351	53	1363	474	185	23	682
> 50 ≤ 60	823	356	111	1290	405	199	58	662
> 60 ≤ 70	691	351	207	1249	342	174	122	638
> 70 ≤ 80	72	64	31	167	NA	NA	NA	NA
> 80 ≤ 90	4	6	3	13	NA	NA	NA	NA
> 90	1	1		2	NA	NA	NA	NA
<b>Total</b>	<b>2753</b>	<b>1201</b>	<b>419</b>	<b>4373</b>	<b>1343</b>	<b>599</b>	<b>209</b>	<b>2151</b>

# Excluding 1087 AFAs which are expired / not renewed.

NA: Not Applicable.

## Panel of IPs

3. Table 6 presents zone-wise number of IPs empaneled for January 01, 2024 to June 30, 2024.

**Table 6: Zone-wise IPs in the Panel**

Zone	Areas Covered	No. of IPs
New Delhi	Union Territory of Delhi	176
Ahmedabad	State of Gujarat	52
	Union Territory of Dadra and Nagar Haveli	
	Union Territory of Daman and Diu	
Allahabad	State of Uttar Pradesh	36
	State of Uttarakhand	
Amravati	State of Andhra Pradesh	11
Bengaluru	State of Karnataka	19
Chandigarh	State of Himachal Pradesh	70
	State of Punjab	
	State of Haryana	
	Union Territory of Chandigarh	
	Union Territory of Jammu and Kashmir	
	Union Territory of Ladakh	
Cuttack	State of Chhattisgarh	18
	State of Odisha	
Chennai	State of Tamil Nadu	63
	Union Territory of Puducherry	
Guwahati	State of Arunachal Pradesh	3
	State of Assam	
	State of Manipur	
	State of Mizoram	
	State of Meghalaya	
	State of Nagaland	
	State of Sikkim	
	State of Tripura	
Hyderabad	State of Telangana	58
Indore	State of Madhya Pradesh	16
Jaipur	State of Rajasthan	23
Kochi	State of Kerala	15
	Union Territory of Lakshadweep	
Kolkata	State of Bihar	85
	State of Jharkhand	

Zone	Areas Covered	No. of IPs
	State of West Bengal	
	Union Territory of Andaman and Nicobar Islands	
Mumbai	State of Goa	143
	State of Maharashtra	
<b>Total IPs (Individual)</b>		<b>788</b>
<b>IPEs registered to carry on the activities of an IP</b>		<b>33</b>
<b>Total IPs</b>		<b>821</b>

### Replacement of IRP with RP

4. Till May 31, 2024, a total of 1595 IRPs have been replaced with RPs, as detailed in Table 7.

**Table 7: Replacement of IRP with RP as on May 31, 2024**

CIRP initiated by	No. of CIRPs	
	Where RPs have been appointed	Where RP is different from the IRP
Corporate Applicant	420	153
Operational Creditor	2488	811
Financial Creditor	2967	631
<b>Total</b>	<b>5875</b>	<b>1595</b>

### Capacity Building of IPs

5. The details of capacity building programmes for IPs, conducted by the Board, are given in Table 8.

**Table 8: Capacity Building Programmes for IPs till May 31, 2024**

Year / Period	Basic Workshops	Advanced Workshops	Other Workshops	Webinars	Roundtables	Trainings	Total
2016 - 17	1	-	-	-	8	-	9
2017 - 18	6	-	-	-	44	-	50
2018 - 19	7	-	-	-	22	-	29
2019 - 20	4	6	5	1	22	-	38
2020 - 21	1	2	6	29	18	2	58
2021 - 22	7	7	-	21	12	3	50
2022 - 23	1	3	14	6	6	6	36
2023 - 24	-	-	26	12	4	-	44
Apr-May, 2024	-	-	2	3	1	-	6
<b>Total</b>	<b>27</b>	<b>18</b>	<b>53</b>	<b>72</b>	<b>137</b>	<b>11</b>	<b>320</b>

### Fee payable by IPs

#### (A) - Annual Professional Fee (Form E)

6. Table 9A presents a summary of Form E compliance made by IPs for financial years (FYs) 2018-19, 2019-2020, 2020-21, 2021-22, 2022-23 and 2023-24 with status as on May 31, 2024. The due date for compliance for FY 2023-24 was April 30, 2024.

**Table 9A: Form E compliance by IPs for 2018-19, 2019-20, 2020-21, 2021-22, 2022-23 and 2023-24***[Amount in Rs. Cr]*

Particulars	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Number of IPs Registered	2460	3014	3520	4053	4246	4394
<i>Less: Registration Cancelled (#)</i>	12	12	12	12	12	12
<i>Less: Deceased (*) (#)</i>	24	31	32	32	32	32
<i>Less: Membership surrendered with IPA or Expelled by IPA (#)</i>	179	211	224	227	227	227
<b>A. Number of Active Registered IPs (Individuals)</b>	<b>2245</b>	<b>2760</b>	<b>3252</b>	<b>3784</b>	<b>4009</b>	<b>4123</b>
<i>Of Which</i>						
B. Number of IPs <u>not</u> submitted Form E	22	107	259	373	589	840
<b>C. Number of IPs submitted Form E (#)</b>	<b>2223</b>	<b>2653</b>	<b>2993</b>	<b>3411</b>	<b>3420</b>	<b>3283</b>
<i>Of Which</i>						
C1. Number of IPs reporting 'Nil' income or 'No' Assignments	1377	1362	1834	2137	2033	1950
C2. Number of IPs provided details of assignments and paid fees	846	1291	1159	1274	1387	1333
<i>Of Which</i>						
C2(a). Amount (in Rs.) of Fee as per regulation 7(2)(ca)	0.538	0.845	0.805	0.861	2.278	3.883
C2(b). Amount (in Rs.) of Interest as per regulation 15	0.001	0.0004	0.002	0.003	0.014	0.000
C2(c). Amount (in Rs.) of GST @18%	0.097	0.152	0.145	0.155	0.411	0.699
<b>C2(d). Total Amount (in Rs) [C2(a) to C2(c)]</b>	<b>0.636</b>	<b>0.998</b>	<b>0.951</b>	<b>1.019</b>	<b>2.686</b>	<b>4.582</b>

Note: (\*) For 2 IPs, preliminary information has been received from IPA/ External Sources. The same is under process with IPA (#) Additionally, 205, 208, 157, 108, 49 and 4 filings have been done in FY 2018-19, 2019-20, 2020-21, 2021-22, 2022-23 and 2023-24, respectively, by the IPs included in these categories (registration cancelled/ deceased/ membership surrendered/ expelled by IPA).

**(B) – Five-yearly Payment of Fee by IPs**

7. Regulation 7(2)(c) of IP Regulations provides that an IP shall pay to the Board a fee of (i) twenty thousand rupees, in case the IP is an individual or (ii) two lakh rupees, in case the IP is an IPE, every five years after the year in which the certificate is granted and such fee shall be paid on or before the 30<sup>th</sup> April of the year it falls due. Table 9B presents a summary of five-yearly fee compliance by IPs.

**Table 9B: Five yearly fee payment compliance by IPs***[Amount in Rs. Cr.]*

Particulars	For IPs Registered During FY 2016-2017 (Due Date - On or Before 30th April 2022)	For IPs Registered During FY 2017-2018 (Due Date - On or Before 30th April 2023)	For IPs Registered During FY 2018-2019 (Due Date - On or Before 30th April 2024)
Number of IPs Registered	96	1716	648
<i>Less: Registration Cancelled (#)</i>	1	9	2
<i>Less: Deceased (#)</i>	2	19	5
<i>Less: Membership surrendered with IPA or Expelled by IPA (#)</i>	2	125	52
<b>A. Number of Active Registered IPs (Individuals)</b>	<b>91</b>	<b>1563</b>	<b>589</b>
<i>Of Which</i>			
<b>B. Number of IPs who have paid fee</b>	<b>86</b>	<b>1211</b>	<b>385</b>
C. Number of IPs who have not paid fee online	5	352	204
D(a). Amount (in Rs.) of Fee as per regulation 7(2)(c) (#)	0.09	2.44	0.77
D(b). Amount (in Rs.) of Interest as per regulation 15	0.00	0.04	0.00
D(c). Amount (in Rs.) of GST @18%	0.02	0.45	0.14

Note (#) (1) For FY 2016-2017, the total amount includes amount to the tune of Rs. 20,000 received from 2 IPs, one who has deceased and one who has surrendered professional membership with IPA.

(2) For FY 2017-2018, the total amount includes amount to the tune of Rs. 2,20,000 received from 11 IPs, two whose registration has been cancelled, one who has deceased, one who has been expelled by IPA and seven who have surrendered professional membership with IPA.

## Regulatory Fee Compliance by IPs

8. The IBBI (Insolvency Resolution Process for Corporate Persons) (Fifth Amendment) Regulations, 2022, IBBI (Insolvency Professionals) (Third Amendment) Regulations, 2022 and IBBI (Information Utilities) (Second Amendment) Regulations, 2022 were notified on September 20, 2022.

9. Vide the aforesaid amendments, the regulatory fee compliance in relation to corporate insolvency resolution processes was introduced w.e.f. October 1, 2022 in the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 read with IBBI (Insolvency Professionals) Regulations, 2016. The available information about receipt of regulatory fee from the date of notification till May 31, 2024, is submitted below:

- a. **Regulatory Fee related to resolution plans** - An amount of Rs. 109.63 Cr approx. (excluding interest and taxes) has been received towards said fee from 214 filings since October 2022.
- b. **Regulatory Fee related to Professionals** - An amount of Rs. 5.25 Cr approx. (excluding interest and taxes) has been received towards said fee from 3909 filings since October 2022.

## Continuing Professional Education

10. Details of CPE hours undertaken by IPs are presented in Table 10.

**Table 10: CPEs Hours undertaken by IPs.**

Period	Number of CPE Hours earned by members of			
	IIPI	ICSI IIP	IPA ICAI	Total
2019 - 20	1160	695	320	2175
2020 – 21	18465	8746	4647	31858
2021 – 22	14123	7890	3872	25885
2022 – 23	22185	10732	3433	36350
2023 – 24	5803	9835	3715	19353
Apr- May, 2024	1732	1343	517	3592
<b>Total</b>	<b>63468</b>	<b>39241</b>	<b>16504</b>	<b>119213</b>
<b>Average CPE hours per IP</b>	<b>23.05</b>	<b>32.67</b>	<b>39.39</b>	<b>27.26</b>

## The Post Graduate Insolvency Programme (PGIP)

11. Vide Notification dated 20<sup>th</sup> July 2023, the Graduate Insolvency Programme (GIP) has been renamed as Post Graduate Insolvency Programme (PGIP). IBBI has granted approval to two institutes to run the PGIP, viz. the Indian Institute of Corporate Affairs (IICA) and the National Law Institute University, Bhopal (NLIU). IICA commenced its first batch in 2019 and

NLIU commenced the first batch in 2022. For admission into batch of 2024-26, IICA has conducted the entrance examination GIPCET. Classes of batch 2024-26 will commence on 1<sup>st</sup> July 2024.

### Insolvency Professional Entities

12. A Company, limited liability partnership and registered partnership firm can be recognized as an IPE to provide support services to IPs or to carry on the activities of an insolvency professional or both, subject to meeting the eligibility criteria. As on May 31, 2024, there were 123 recognized IPEs as given in Table 11 below:

**Table 11: IPEs as on May 31, 2024**

Year / Quarter	Recognised at the beginning of the period	Recognised during the period	Derecognised during the period	Recognised at the end of the period
2016-17	0	3	0	3
2017-18	3	73	1	75
2018-19	75	13	40	48
2019-20	48	23	2	69
2020-21	69	14	0	83
2021-22	83	10	2	91
2022-23	91	17	1	107
2023-24	107	15	0	122
Apr-May, 2024	122	1	0	123
<b>Total</b>	<b>NA</b>	<b>169</b>	<b>46</b>	<b>123</b>

### Annual Compliance by IPEs FY 2022-23

13. The Board amended the IP Regulations on October 25, 2019, which introduced an annual compliance certificate by an IPE, to strengthen monitoring. This requires IPEs to submit to the Board, by October 15 every year, a compliance certificate in Form H, for the preceding financial year. The due date of filing Form H compliance for financial year 2022-23 was October 15, 2023. Further, 107 IPEs were recognized as on March 31, 2023. Hence, 107 IPEs are liable to file Form H for FY 2022-23. Thus, as on May 31, 2024, 58 IPEs out of 107 have complied with Form H for FY-2022-23. The Board is following up with the remaining IPEs to make the applicable compliance.

### Fee payable by IPEs

14. Table 12 presents a summary of Form G compliance by IPEs for financial years (FYs) 2018-19, 2019-20, 2020-2021, 2021-22, 2022-23 and 2023-24 as on May 31, 2024. The due date for compliance for FY 2023-24 was April 30, 2024.

**Table 12: Form G compliance by IPEs for 2018-19, 2019-20, 2020-21, 2021-22 and 2023-24 (In Crores)**

Particulars	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
A. Number of IPEs liable to submit Form G	88	71	83	91	107	122
<i>Of Which</i>						
B. Number of IPEs <u>not</u> submitted Form G	15	-	-	-	09	14
C. Number of IPEs submitted Form G	73	71	83	91	98	108
<i>Of Which</i>						

C1. Number of IPEs reporting 'Nil' turnover or 'No' Assignments	28	14	23	17	28	30
C2. Number of IPEs provided details of assignments and paid fees	45	57	60	74	70	78
<i>Of Which</i>						
C2(a). Amount (in Rs) of Fee as per regulation 13(2)(ca)	0.3337	0.2987	0.3094	0.4894	1.1469	2.0739
C2(b). Amount (in Rs) of Interest as per regulation 15	0.0064	0.0013	0.0000	0.0000	0.0005	0.0004
C2(c). Amount (in Rs) of GST @18%	0.0612	0.0540	0.0557	0.0881	0.2065	0.2882
<b>C2(d). Total Amount (in Rs) [C2(a) to C2(c)]*</b>	<b>0.4014</b>	<b>0.3541</b>	<b>0.3652</b>	<b>0.5776</b>	<b>1.3539</b>	<b>2.4478</b>

\* Including fee of Rs. 31,357/- for FY 2018-19, Rs. 3,84,337/- for FY 2019-20, Rs. 1,27,004/- for FY 2020-21 and Rs. 58,94,805/- for FY 2023-24, respectively, paid offline.

## Information Utility

15. There is one IU, namely, the National E-Governance Service Limited (NeSL) that provides authenticated financial information to the users. The IBBI interacts with the MD & CEO of the IU along with the MDs of IPAs at the end of every month to discuss the issues relating to receipt and authentication of financial information. During interaction in this quarter, IPAs were requested to encourage their members to make use of the information stored with the IU for verification of claims during CIRP. Table 13 presents the details of information held by NeSL as on May 31, 2024.

**Table 13: Details of information with NeSL**

(Number, except as stated)

At the end of Year / Month	Creditors having agreement with NeSL		Creditors who have submitted information		Debtors whose information is submitted by		Loan records on-boarded by		Amount of underlying debt (Rs. crore)		User registrations	Loan records authenticated by debtors		No. of Defaults authenticated by debtors
	FCs	OCs	FCs	OCs	FCs	OCs	FCs	OCs	Financial	Operational	No. of Debtors	No. of Records	Value (Rs. crore)	
2018 - 19	173	NA	114	169	1266445	230	1955230	316	4114988	16224	15148	13799	48,428	54
2019 - 20	267	NA	381	543	6551739	6191	9417317	167719	7873689	31910	73332	109726	118428	240075
2020 - 21	289	NA	621	675	8988348	9066	14565545	292206	13195075	36770	139980	283839	499957	442584
2021 - 22	347	NA	692	779	9494394	3312	14039325	185166	14539538	42894	241753	514932	682369	299584
2022 - 23	415	NA	770	1204	18391569	11529	25946358	333694	18829291	53691	678212	802698	812320	612901
Apr - Jun, 2023	436	NA	804	1335	23052250	12884	31913174	368272	19981407	57957	892776	907464	974675	1056664
Jul - Sep, 2023	454	NA	857	1556	22676047	12437	33978876	395148	20110996	60149	851029	1029951	1562405	758848
Oct - Dec, 2023	492	NA	880	1788	23917017	11463	36135299	391338	21054116	74598	1056390	1136522	1604800	775750
Jan - Mar, 2024	515	NA	922	2022	25414547	15469	38507605	406943	21321068	74677	1320691	1254272	1594838	612784
Apr - May, 2024	533	NA	935	2245	26875628	15584	40251888	400573	21981763	80580	1519074	1345379	1652156	562622

NA: Not Available

## Registered Valuer Organizations

16. The Companies (Registered Valuers and Valuation) Rules, 2017 (Valuation Rules) made under section 247 of the Companies Act, 2013 provide a unified institutional framework for development and regulation of valuation profession. Its remit is limited to valuations required under the Companies Act, 2013 and the Code. The IBBI performs the functions of the Authority under the Valuation Rules. It recognises Registered Valuer Organisations (RVOs) and registers



RVs and exercises regulatory oversight over them, while RVOs serve as front-line regulators for the valuation profession.

17. An individual having specified qualification and experience needs to enrol with an RVO, complete the educational course conducted by the RVO, clear the examination conducted by IBBI, before seeking registration with IBBI as an RV. There are currently 15 RVOs, Assessors and Registered Valuers Foundation being the latest RVO recognised, on July 31, 2022. The IBBI meets MDs / CEOs of RVOs every month to discuss the issues arising from the valuation profession, to resolve queries of the RVOs and to guide them in discharge of their responsibilities. As provided in the Rules, the RVOs conduct 50 hours education course. Table 14 presents details of such courses conducted by RVOs till May 31, 2024.

**Table 14: Educational Courses conducted by RVOs\***

Asset Class	No. of Courses	No. of Members
Land and Building	759	11708
Plant and Machinery	354	2108
Securities or Financial Assets	561	9577
<b>Total</b>	<b>1674</b>	<b>23393</b>

\* (updated till May 31, 2024)

## Registered Valuers

18. The details of individual RVs, RVO-wise, as on May 31, 2024, are given in Table 15:

**Table 15: Registered Valuers as on May 31, 2024**

Sl. No.	Registered Valuer Organisation	No. of registration granted in each Asset Class			
		Land & Building	Plant & Machinery	Securities or Financial Assets	Total
1	RVO Estate Managers and Appraisers Foundation	93	15	15	123
2	IOV Registered Valuers Foundation	1596	255	184	2035
3	ICSI Registered Valuers Organisation	0	0	252	252
4	IIV India registered Valuers Foundation	188	49	57	294
5	ICMAI Registered Valuers Organisation	60	33	321	414
6	ICAI Registered Valuers Organisation	0	0	1088	1088
7	PVAI Valuation Professional Organisation	323	56	140	519
8	CVSRTA Registered Valuers Association	210	61	0	271
9	Association of Certified Valuators and Analysts	NA	NA	4	4
10	CEV Integral Appraisers Foundation	154	47	3	204
11	Divya Jyoti Foundation	104	19	68	191
12	Nandadeep Valuers Foundation	6	0	1	7
13	All India Institute of Valuers Foundation*	3	1	3	7
14	International Business Valuers Association	5	1	23	29
15	All India Valuers Association	2	0	0	2
16	Assessors and Registered Valuers foundation	62	21	43	126
<b>Total</b>		<b>2806</b>	<b>558</b>	<b>2202</b>	<b>5566</b>

**Note:** NA signifies the RVO is not recognised for that asset class. \*This RVO at S. No. 13 has been merged with RVO at S. No. 2. Members are being transferred.

## Registered Valuers (Entities)

19. RVs are permitted to form an entity (Partnership / Company) for rendering valuation services. The registration of RVEs till May 31, 2024, is given in Table 16:

**Table 16: Registered Valuers (Entities) as on May 31, 2024**

Registered Valuer Organisation	Number of Entities	Asset Class		
		Land & Building	Plant & Machinery	Securities or Financial Assets
RVO Estate Managers and Appraisers Foundation	5	5	3	4
IOV Registered Valuers Foundation	39	34	31	32
ICSI Registered Valuers Organisation	5	1	1	5
IIV India Registered Valuers Foundation	3	3	3	2
ICMAI Registered Valuers Organisation	18	11	10	17
ICAI Registered Valuers Organisation	18	1	0	18
PVAI Valuation Professional Organisation	5	4	4	5
CVSRTA Registered Valuers Association	1	1	1	0
CEV Integral Appraisers Foundation	1	1	1	0
Divya Jyoti Foundation	3	2	2	3
All India Institute of Valuers Foundation	1	1	1	1
International Business Valuers Association	9	8	6	7
Nandadeep Valuers Foundation	1	1	1	1
Assessors and Registered Valuers foundation	1	1	1	1
<b>Total</b>	<b>110</b>	<b>74</b>	<b>65</b>	<b>96</b>

**Table 17: Region wise RVs as on May 31, 2024**

City / Region	Land & Building	Plant & Machinery	Securities or Financial Assets	Total
1.New Delhi	91	37	265	393
2.Rest of Northern Region	464	95	386	945
3.Mumbai	124	56	335	515
4.Rest of Western Region	809	163	372	1344
5.Chennai	121	46	161	328
6.Rest of Southern Region	1109	131	515	1755
7.Kolkata	35	20	123	178
8.Rest of Eastern Region	53	10	45	108
<b>Grand Total</b>	<b>2806</b>	<b>558</b>	<b>2202</b>	<b>5566</b>

**Table 18: Age profile of RVs as on May 31, 2024**

Age Group (in years)	Land & Building	Plant & Machinery	Securities or Financial Assets	Total
≥ 30	190	9	140	339
> 30 ≤ 40	592	81	850	1523
> 40 ≤ 50	555	117	678	1350
> 50 ≤ 60	1034	168	334	1536
> 60 ≤ 70	385	126	184	695
> 70 ≤ 80	44	54	15	113
> 80	6	3	1	10
<b>Total</b>	<b>2806</b>	<b>558</b>	<b>2202</b>	<b>5566</b>

## Complaints and Grievances

20. The status of receipts and disposal of grievances and complaints as on May 31, 2024, is presented in Tables 19 and 20.

**Table 19: Category-wise Distribution of Receipts and Disposal of Grievances and Complaints, as on May 31, 2024:****(Number)**

Period	Under the Regulations				Through CPGRAM/PMO/MCA /Other Authorities				Through other modes			
	Opening	Receipts	Disposal	Balance	Opening	Receipts	Disposal	Balance	Opening	Receipts	Disposal	Balance
2017-18	0	18	0	18	0	6	0	6	0	22	2	20
2018-19	18	111	51	78	6	333	290	49	20	713	380	353
2019-20	78	153	177	54	49	239	227	61	353	1268	989	632
2020-21	54	268	260	62	61	358	378	41	632	990	1364	258
2021-22	62	276	279	59	41	574	570	45	258	611	784	85
2022-23	59	235	211	83	45	399	386	58	85	238	272	51
2023-24	83	209	193	99	58	435	452	41	51	311	271	91
Apr-May, 2024	99	35	30	104	41	80	70	51	91	30	66	55
<b>Total</b> (Receipts and Disposal)	<b>NA</b>	<b>1305</b>	<b>1201</b>	<b>NA</b>	<b>NA</b>	<b>2424</b>	<b>2373</b>	<b>NA</b>	<b>NA</b>	<b>4183</b>	<b>4128</b>	<b>NA</b>

**Table 20: Wing-wise Distribution of Receipts and Disposal of Grievances and Complaints, as on May 31, 2024:****(Number)**

Period	RR Wing				RM Wing				AL Wing			
	Opening	Receipts	Disposal	Balance	Opening	Receipts	Disposal	Balance	Opening	Receipts	Disposal	Balance
2017-18	0	31	0	31	0	12	2	10	0	3	0	3
2018-19	31	855	473	413	10	282	230	62	3	20	18	5
2019-20	413	879	887	405	62	754	478	338	5	27	28	4
2020-21	405	615	868	152	338	961	1093	206	4	40	41	3
2021-22	152	706	773	85	206	726	834	98	3	29	26	6
2022-23	85	66	151	0	98	804	710	192	6	2	8	0
2023-24	0	0	0	0	192	955	916	231	0	0	0	0
Apr-May, 2024	0	0	0	0	231	145	166	210	0	0	0	0
<b>Total</b> (Receipts and Disposal)	<b>NA</b>	<b>3152</b>	<b>3152</b>	<b>NA</b>	<b>NA</b>	<b>4639</b>	<b>4429</b>	<b>NA</b>	<b>NA</b>	<b>121</b>	<b>121</b>	<b>NA</b>

21. It is submitted for information of the Governing Board.

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